

Food Deficit in Tripura

2195. **Shri Mohammad Ismail;**
Shri B. K. Modak;
Shri Ganesh Ghosh;
Shri Jyotirmoy Basu;
Shri Bhagaban Das;

Will the Minister of Food and Agriculture be pleased to state:

(a) the total food deficit of Tripura for the year 1967-68;

(b) the quantity of rice, atta and other cereals asked for by the Government of Tripura from the Central Government to meet this deficit; and

(c) what portion of this demand will be met and when will that quantity of food reach Tripura?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Srinde): (a). It is difficult to estimate the requirements of foodgrains of any particular areas for any particular time as requirements of foodgrains depend on a number of variable factors. The firm figures of production of foodgrains during 1967-68 are also not yet available. It is, therefore, difficult to indicate the food deficit of Tripura for the year 1967-68.

(b) The Tripura Government had asked for 30,000 tonnes of rice and 21,000 tonnes of wheat during the calendar year 1967.

(c) Supplies are arranged from month to month on the basis of availabilities with the Centre during the month and the requirements of the various recipients. As no reliable estimate of the quantities of foodgrains that will be available to the Central Government for distribution during the coming months can be made, it is not possible to indicate what portion of the demand of the Tripura Government will be met. Every attempt is made to despatch the quantities allotted to the different States in a particular month within the month.

but for various reasons, it is not always possible to equate allocations and despatches.

Purchase of Indigenous Wheat from Non-Rationed areas in Delhi

2196. **Shri Dhirendranath:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether there is any proposal to allow cardholders in Delhi to buy indigenous wheat from non-rationed areas in rural Delhi; and

(b) if so, the details thereof and when this is likely to be implemented?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) Yes, Sir.

(b) A cardholder will be allowed on specific application to purchase indigenous wheat up to the extent of the ration quantum permissible to him and he will not be allowed to draw ration for the period covered by the quantity purchased by him. This will take effect immediately.

Civil Procedure Code

2197. **Shri K. N. Pandey:** Will the Minister of Law be pleased to state:

(a) whether there is any proposal to revise the century old Civil Procedure Code; and

(b) if so, the details of the proposed changes to be made?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) and (b). Although the present Code of Civil Procedure is not century old (it was enacted in 1908), the proposals made by the Law Commission in its 27th Report for the revision of the Code are under the active consideration of the Government.